

CORAM : Hon'ble Mr. P.M. Joshi .. Judicial Member

Hon'ble Mr. M.M. Singh .. Administrative Member

28/8/1989

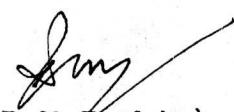
The petitioners (3 in all) have sought permission to allow them to file single application as their cause is common and the relief is identical. In this O.A./69/89, ^{they are} the petitioners who are casual labourers but ^{are} entrusted with the duties of ^a typing job by the respondents. They have therefore, prayed that the respondents be directed to fix the pay scale of the petitioners on the basis of the pay and salary given to class IV regular employees in the establishment.

Having regard to the points raised in the application, we find that they deserve consideration. Accordingly application is admitted.

Issue notices to the respondents. They are directed to file reply within one month from the date of receipt of the notice. Issue show cause notice to show cause within 15 days why the ad interim relief as prayed for should not be granted. Registry to fix the case accordingly.

M. M. Singh

(M M Singh)
Administrative Member


(P M Joshi)
Judicial Member

*Mogera

CORAM : Hon'ble Mr. G.S. Sharma .. Judicial Member

Hon'ble Mr. M.M. Singh .. Administrative Member

3/10/1989

Mr. J.S. Yadav for Mr. J.D. Ajmera learned counsel for the respondents requests for time. Mr. M.D. Rana learned counsel for the petitioner has no objection. Adjourned. Registry to fix the matter accordingly.

M M L.

(M M Singh)
Administrative Member

(G S Sharma)
Judicial Member

*Mogera

Coram : Hon'ble Mr. P.H. Trivedi

: Vice Chairman

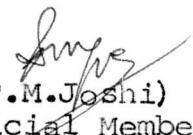
Hon'ble Mr. P.M. Joshi

: Judicial Member

23/10/1989

In view of the application dated 19/9/1989
the petition may be treated as withdrawn. Mr.Jagdish
Yadav for Mr.J.D.Ajmera, learned advocate for the
respondent present. The case is disposed of as withdrawn.


(P.H.Trivedi)
Vice Chairman


(P.M.Joshi)
Judicial Member

a.a.bhatt